

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.453 of 1993

Wednesday, this the 23rd day of November, 1994.

CORAM

HON'BLE MR P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR P. SURYAPRAKASAM, JUDICIAL LMEMBER

M. Nallathambi,
Parcel Porter,
CAPE.

...Applicant

By Advocate Mr TC Govindaswamy.

Vs

1. The Divisional Personnel Officer,
Southern Railway,
Trivandrum- 14.

2. The Station Superintendent,
Southern Railway,
CAPE.

3. The Divisional Railway Manager,
Southern Railway,
Trivandrum-14.

4. Shahul Hameed,
Parcel Porter,
Southern Railway,
CAPE.

...Respondents

By Advocate Mr PA Mohammed for Respondents 1-3.

O R D E R

P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is working as Parcel Porter, was transferred from Ernakulam to Kanyakumari on request and was posted in place of 4th respondent who had been transferred to Nagercoil. After the applicant joined at Kanyakumari, respondent Railways discovered that 4th respondent cannot be moved to Nagercoil for certain administrative reasons. They have therefore, transferred the applicant to Trichur. The contention of applicant is that he should not be transferred from Kanyakumari where he had joined only recently. He has been continuing in that post in Kanyakumari by virtue of interim orders of this Tribunal.

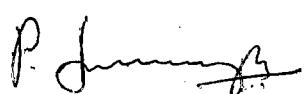
....2/-

2. After hearing the learned counsel for respondents, Railways, it is considered that the applicant may be permitted to make a representation to the Chief Personnel Officer stating his case. He may do this within a period of one month. If such a representation is received, Chief Personnel Officer, Southern Railways will consider the matter as sympathetically as possible, and pass appropriate orders within three months of its receipt.

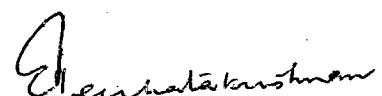
3. Learned counsel for applicant stated that he would have no objection to move out to a place around Kanyakumari. This also will be kept in view by the Chief Personnel Officer, while taking a decision on the representation. Till the representation is disposed of, the applicant will be permitted to continue in the present post at Kanyakumari.

4. Application is disposed of with the aforesaid directions. No costs.

Wednesday this the 23rd day of November, 1994.



P. SURYAPRAKASH
JUDICIAL MEMBER



P. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER